

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 32

IA 1019/2024 in C.P.(IB)478/MB/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.04.2024**

NAME OF THE PARTIES: **GLOBAL EXPRESS MULTILOGISICS PVT**
 LTD V/s STONE EXPORTS HOUSE PVT
 LTD

Section 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

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- 1) Ms. Simran Singh, Ld. Counsel for the Applicant, Mr. Deepak Saxena a/w Ms. Chaitanya Bhandary, Advocates for the Bank of India and Mr. Pravin Navandar, Interim Resolution Professional of the Corporate Debtor are present.
- 2) The present Interlocutory Application has been filed seeking withdrawal of the Corporate Insolvency Resolution Process against the Corporate Debtor, Stone Exports House Pvt. Ltd.
- 3) Resolution Professional of the Corporate Debtor is directed to convene a meeting of the Committed of Creditors and file and place on record

Resolution passed by the Committee of Creditors seeking Liquidation/Early Dissolution of the Corporate Debtor as there are not assets left in the Company and officials of the Corporate Debtor are not traceable; hence, no information about the existing assets are available. Further, in case CoC decides to dissolve the Corporate Debtor directly, the Resolution Professional shall close all the accounts and file appropriate application for dissolution.

- 4) Needless to say, members of the Committee of Creditors are directed to take appropriate steps for funding the Corporate Insolvency Resolution Process/Liquidation Process of the Corporate Debtor. Members of the Committee of Creditors shall clear the fees of the Insolvency Professional of the Corporate Debtor, if not cleared earlier.
- 5) Needless to say, the Resolution Professional shall make his best and dedicated efforts to comply above directions of this Bench well before the adjourned date.
- 6) Stand over to 15.04.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**